

been received as to from which sections this compulsory enrolment shall be made. After considering these points, a Bill will be introduced.

CHIEF SECRETARY TO THE GOVERNMENT OF TRAVANCORE-COCHIN

•443. SHRI PRASADARAO: Will the Minister for STATES be pleased to state:

(a) whether it is a fact that the Government of India issued any direction in March, 1954, to the Government of Travancore-Cochin for the continuance of the services of Mr. V. N. Rajan, the Chief Secretary to the State Government; and

(b) if so, whether the direction was complied with?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) No.

(b) The question does not arise.

SHRI P. SUNDARAYYA: Is not the Government aware of the press reports immediately after the Travancore-Cochin elections that Mr. V. N. Rajan was asked to quit office by the Travancore-Cochin Government but the Home Ministry or the Minister for States sent instructions that he should continue in office?

DR. K. N. KATJU: May I, Sir, answer the question in another way? The issuing of a directive is a very serious matter and this directive perhaps has never been issued, I think since the Constitution came into force, excepting once or twice; but, preceding the directive there is always a lot of discussion and consultation and suggestions may be made and decisions arrived at may be revised. That is all and so I do not know what my friend has in mind.

MR. CHAIRMAN: What he says is that a press report appeared that Mr. Rajan was asked to go but he was asked to stay there under direc-

tions from the Home Ministry. Is it true or is it not? That is what he asks.

DR. K. N. KATJU: I have seen the press report; he may have been asked to go and then the local Ministry themselves changed their minds. There was no question of any directive from the Centre but the Travancore-Cochin Ministers themselves changed their own decision.

SHRI S. N. MAZUMDAR: Was any advice given to them?

MR. CHAIRMAN: If not a directive, was any instruction, advice or suggestion made?

DR. K. N. KATJU: As I said, Sir, I discuss a lot of matters either by telephone, in writing or verbally.

SHRI P. SUNDARAYYA: What we would like to know is, if no directive was issued, was any advice given to the Ministers?

DR. K. N. KATJU: That I think, Mr. Chairman, is not a question for interrogation in the House.

SHRI V. K. DHAGE: Was there a difference of opinion between the local Ministry and the Ministry at the Centre on this question of Mr. Rajan?

DR. K. N. KATJU: None whatsoever, so far as I am concerned.

SHRI P. SUNDARAYYA: Is it not a fact that Mr. Rajan was asked by the Travancore-Cochin Government to go because he refused to put out a gazette notification about an illegal order nominating somebody, which the Chief Minister had no right to do?

SHRI K. S. HEGDE: On a point of order, Sir, that question does not arise here.

MR. CHAIRMAN: Mr. Dhage, next question.